

(b) There was some shortage of Diptheria-Pertusus-Tetanus (DPT), Tetanus Toxoid (TT) and Diptheria Tetanus (DT) for a few months in some States.

The cost details of vaccines procured from private manufacturers after closure of three Vaccine Institutes are given in the statement.

**Statement**

*Prices of Vaccines before and after closure of Vaccine Institutes*

Name of Vaccine	Vaccine Institutes rates for the year 2007-08 before closure (in Rs. per vial)	Rates of Pvt. Sectors for year 2008-09 (in Rs. per vial)		Rates of Pvt. Sectors for year 2009-10 with VVM, TMD (in Rs. per vial)	Rates of Pvt. Sectors for year 2010-11 with VVM, TMD, International Packaging (in Rs. per vial)
		Without VVM	with VVM		
BCG	13.00	17.50	19.5	27.85	28.6
DPT	11.80	11.40 - 14.88	13.40 - 16.88	23.49 - 23.59	23.53
DT	9.60	12.00 - 13.85	13.50 - 15.85	0.00	0.00
TT	6.20	8.40 - 11.85	9.90 - 13.85	17.69	16.45

Note: The vaccines being procured after closure of three vaccine institutes are supplied along with the Vaccine Vial Monitor (VVM), Temperature Monitoring Device (TMD) and with International Packaging. These features were not included in earlier supply made by Departmental Vaccine Institutes.

**Difficulties faced by forest officers**

\*462. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware of the difficulties faced by forest officers in the field due to conflicting provisions of the Forest Rights Act, the Forest Conservation Act and the Panchayat (Extension to the Scheduled Areas) (PESA) Act as well as guidelines issued by the Ministry; and

(b) the steps being taken for harmonious interpretation of these laws to resolve the conflicts on the ground?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA, 2006), the Forest (Conservation) Act, 1980 (FCA, 1980) and Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA, 1996) have been enacted with specific purposes and are implemented by different Ministries/Departments in the Central and State Governments.

The Ministry of Environment and Forests is the nodal Ministry for implementation of the Forest (Conservation) Act, 1980 whereas the Ministry of Tribal Affairs is the nodal Ministry for implementation of the Forest Rights Act, 2006. The Ministry of Panchayati Raj is the nodal Ministry for implementation of the Panchayats (Extension to the Scheduled Areas) Act, (PESA), 1996.

This Ministry has issued a circular in August, 2009 requiring the State/UT Governments while submitting proposals seeking clearance under the Forest (Conservation), Act, 1980 should provide evidence that the process of settlement of rights under the FRA on the forest land proposed for diversion has been completed or currently under process. Where the process of settlement of Rights under the FRA is yet to begin, the State/ UT Governments are required to provide evidence that settlement of rights under FRA, 2006 will be initiated and completed before the final approval for proposals under FCA, 1980.

The guidelines issued by this Ministry for implementation of FCA, 1980 also provide that proposal for diversion of forest land should be accompanied by a resolution of the Aam Sabha or Gram Panchayat/Local Body of the area endorsing the proposal that the project is in the interest of people living in and around the proposed forest land, which is in accordance with the spirit of PESA, 1996.

The Ministry of Environment and Forests has not received any specific report on difficulties being faced by the forest officers in implementation of the FCA, 1980 in relation to provisions of FRA, 2006 and PESA, 1996.

#### **World Bank assistance for Rural Development Projects**

†\*463. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry is facing shortage of funds and hence it is not able to implement its projects;

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†Original notice of the question was received in Hindi.